THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) to (c) As informed by NCRB, many States/ Union Territories reported "Nil" data on suicides by Farmers/ Cultivators and Agricultural laborers after several validations, even while reporting suicides in other professions. Due to this limitation, national data on causes of suicide in farming sector is untenable and not published separately. Agriculture being a State subject, the State Governments undertake development of perspective plans to ensure effective implementation of the programmes/ schemes. Government of India supplements the efforts of the State Governments through various Schemes/ Programmes for the welfare of the farmers by increasing production and remunerative returns to the farmers.

## Gaps in National Crime Records Bureau data

1029. PROF. M. V. RAJEEV GOWDA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the recently released National Crime Records Bureau data categorises offences under crimes within the provisions of the Indian Penal Code and other special provisions;
  - (b) if so, the details thereof;
- (c) whether similar offence-wise data is available at prison level as well, the details thereof;
- (d) whether the rate of "chargesheeted" was calculated on the basis of number of cases disposed instead of number of cases taken up for investigation; and
  - (e) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) Major crime heads under Indian Penal Code (IPC) and Special and Local Laws (SLL) are published in "Crime in India" Report. List of SLL is given in the Statement-I (See below).

(c) Data on prisoners and under trials in jails is published in "Prison Statistics India" Report by National Crime Records Bureau (NCRB). Offences in this report are classified on major crime head in IPC and SLL. List of SLL is given in the Statement-II (See below).

(d) and (e) Chargesheeting rate is calculated by NCRB as the percentage of total cases chargesheeted of the total cases disposed off by the Police. Total cases disposed off by the police includes cases not investigated under Section 157(1)(b) of Code of Criminal Procedure, cases transferred to other State or Agency, cases where Final Report has been submitted and cases chargesheeted.

Statement-I

List of Crime Heads under Special and Local Laws

Sl. No.	Crime Head
1	2
1.	The Dowry Prohibition Act
2.	The Immoral Traffic (Prevention) Act
3.	The Protection of Women from Domestic Violence Act
4.	The Indecent Representation of Women (Prohibition) Act
5.	The Protection of Children from Sexual Offences Act
6.	The Juvenile Justice (Care and Protection of Children) Act
7.	The Prohibition of Child Marriage Act
8.	The Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act
9.	The Child Labour (Prohibition and Regulation) Act
10.	The Medical Termination of Pregnancy Act
11.	The Scheduled Castes and The Scheduled Tribes (Prevention Of Atrocities) Act
12.	The Protection of Civil Rights Act
13.	The Prevention of Damage to Public Property Act
14.	The Unlawful Activities (Prevention) Act
15.	The Official Secrets Act
16.	Prevention of Defacement of Property Act (States)
17.	The Arms Act
18.	The Explosives Act

1	2
19.	The Explosive Substances Act
20.	The Information Technology Act
21.	The Copy Right Act
22.	The Trade Marks Act
23.	The Lotteries (Regulation) Act
24.	The Chit Funds Acts
25.	The Negotiable Instruments Act
26.	The Benami Transaction (Prohibition) Act
27.	The Mines and Minerals (Development and Regulation) Act
28.	Prevention of Corruption Act
29.	Prohibition Act (State)
30.	The Central Excise Act
31.	The Narcotic Drugs and Psychotropic Substances Act
32.	The Indian Forest Act and The Forest Conservation Act
33.	The Wildlife Protection Act
34.	The Environment (Protection) Act
35.	The Air and The Water (Prevention and Control of Pollution) Act
36.	The Cigarette and Other Tobacco Products Act
37.	Noise Pollution Acts
38.	The National Green Tribunal Act
39.	The Registration of Foreigners Act
40.	The Foreigners Act
41.	The Passport Act
42.	The Emigration Act

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1	2
43.	The Citizenship Act
44.	The Indian Railways Act
45.	The Railway Property (Unlawful Possession) Act
46.	The Indian Telegraph Act
47.	The Telegraph Wire (Unlawful Possession) Act
48.	The Cinematograph Act
49.	The Cable Television Networks (Regulation) Act
50.	The Essential Commodities Act
51.	The Prevention of Food Adulteration Act
52.	The Food Safety and Standards Act
53.	Cow Slaughter Acts
54.	The Cattle Tresspass Act
55.	Prevention of Cruelty to Animal Act
56.	Maharashtra Control of Organised Crimes Act
57.	The Public Gambling Act
58.	The Electricity Act
59.	The Antiquities and Art Treasures Act
60.	The Representation of the People (Miscellaneous Provisions) Act
61.	The Bonded Labour System (Abolition) Act
62.	The Prevention of Insults to National Honour Act
63.	The Transplantation of Human Organs and Tissues Act
64.	The Prevention of Witch (DAAIN) Practices Act
65.	The Mental Healthcare Act
66.	Motor Vehicle Act
67.	City/Town Police Acts
68.	Other State Local Acts

## Statement-II

[27 November, 2019]

List of major crime heads in Special and Local Laws for offences in Prison Statistics Report India

Sl. No.	Crime Heads
1.	The Arms Act
2.	The Narcotic Drugs and Psychotropic Substances Act
3.	The Public Gambling Act
4.	The Central Excise Act
5.	Prohibition Act
6.	The Explosive Act
7.	The Explosive Substances Act
8.	Terrorist and Disruptive Activities (TADA) (Prevention) Act
9.	Immoral Traffic (Prevention) Act
10.	Indian Railways Act
11.	Registration of Foreigners Act
12.	Protection of Civil Rights Act
13.	The Scheduled Castes and The Scheduled Tribes (Prevention of Atrocities) Act
14.	The Passport Act
15.	Essential Commodities Act
16.	Antiquities and Art Treasure Act
17.	Dowry Prohibition Act
18.	Foreign Exchange Regulation Act 1973
19.	Prevention of Corruption Act 1988
20.	Conservation of Foreign Exchange and Prevention of Smuggling Act

## Representation of women in police force

†1030. SHRI AJAY PRATAP SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

<sup>†</sup>Original notice of the question was received in Hindi.